

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRL.APPEAL No.325 OF 2020

(AGAINST THE JUDGMENT IN SC (N.D.P.S) NO. 57/2019 ON THE FILE OF THE SPECIAL JUDGE (N D P S ACT CASES) VATAKARA, DATED 24.12.2019)

APPELLANT/ACCUSED :

BADUSHA, S/O. SHEREIF,  
AGED 26 YEARS,  
PULIKKALMUKKAM HOUSE,  
THENANGAPARAMBU,  
CHERUVADI P.O.,  
KOZHIKODE 673 661.

BY ADV. SRI. T.G. RAJENDRAN

RESPONDENTS/COMPLAINANT & STATE:

- 1.THE SUB INSPECTOR OF POLICE,  
MUKKOM POLICE STATION, KOZHIKODE -673 602.
- 2.DEPUTY SUPERINTENDENT OF POLICE,  
THAMARASSERY, KOZHIKODE-673 573.
- 3.STATE OF KERALA REPRESENTED BY  
THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM 682031

BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON 08.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

**ASHOK MENON, J.**

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**Cr1.A No.325 of 2020**  
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**Dated this the 8<sup>th</sup> day of May, 2020**

**O R D E R**

List the criminal appeal itself for hearing, as early as possible, after vacation.

**ASHOK MENON  
JUDGE**

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